

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AIR TRAVEL ENTERPRISES
INDIA LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AIR TRAVEL ENTERPRISES INDIA LIMITED
2.	Date of incorporation of corporate debtor	14/02/1984
3.	Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040KL1984PLC003918
5.	Address of the registered office and principal office (if any) of corporate debtor	1st FLOOR, NEW CORPORATION BUILDING, PALAYAM, TRIVANDRUM, Kerala, India, 695033
6.	Insolvency commencement date in respect of corporate debtor	Order Date 22/12/2023 23/12/2023 (date of receipt of order)
7.	Estimated date of closure of insolvency resolution process	19/06/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Rajmohan R IBBI/1PA-001/1P-P-02331/2020- 2021/13517
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara, Thrissur - 680655 email cirpatelrd@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara, Thrissur - 680655 email cirpatelrd@gmail.com
11.	Last date for submission of claims	05/01/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AIR TRAVEL ENTERPRISES INDIA LIMITED Order Date 22/12/2023 (Order received on 23/12/2023).

The creditors of AIR TRAVEL ENTERPRISES INDIA LIMITED are hereby called upon to submit their claims with proof on or before 05.01.2024 to the interim resolution professional at the address mentioned against entry No. 10.



(1 of 2)

RAJMOHAN R
FCA, ACS, IP, RV, CAIIB, DISA


Insolvency Professional
Regn.No: IBBI / 1PA-001/IP -
-P-02331/2020-2021/13517

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA & IP Rajmohan R

IBBI/1PA-001/IP-P-02331/2020-2021/13517

Date and Place:

: 23.12.2023 , Thrissur



RAJMOHAN R
FCA. ACS. IP. RV. CAIB, DISA

Insolvency Professional
Regn.No: IBBI / 1PA-001/IP -
-P-02331/2020-2021/13517

News paper details

- 1) English new paper - Businessline all Kerala Edition
25/12/2023
- 2) Malayalam new paper - Kerala Kaumadhy - Trivandrum
and Kochi Edition.